

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CA No. 142/2015

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: M/s. Veracity Landmark Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 621A of the Companies Act 1956

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

Compounding Applications Nos. 141/2015 to 145/2015

1. As happened in the past, no one is present from the side of the Petitioner, although the Registry has issued Notice on 07.03.2017 fixing the date on today i.e. 20.03.2017.
2. The direction given on earlier Order dated 24.02.2017, issue Notices to Petitioner and Company Secretary should again be carried out by the Registry, intimating that in case of non-appearance, the Petition shall be returned back to the ROC for legal action.
3. One more Notice is to be issued to one of the Director Naresh Assandas Narang, A/114, Pancharatna Society, Solapur Road, Near Bhairoba Nala, Pune-411 043.
4. Matter is adjourned for final hearing to **21.04.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 20.03.2017